

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
CCPA No. 75/06
[In O.A. No. 51/2000]

Date of Order:- 08.05.2008

CORAM

HON'BLE MR. SHANKAR PRASAD, MEMBER[A]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER[J]

Shri Mohan Ram, **Applicant.**

- By Advocate :- Shri I.D. Prasad

Shri K. Prasad & Others., **Respondents.**

- By Advocate :- Shri M.K. Mishra, Sr. S.C.

O R D E R
[ORAL]

Shankar Prasad, Member(A):-

Aggrieved by the non implementation of the order dated 28.09.2005 in OA No. 51/2000 the applicant has preferred the present CP.

2. The respondents have filed a reply indicating that they have decided to go in appeal in High Court and accordingly, Writ Petition has been filed in the Hon'ble High Court vide token No. 12314/06. The position regarding the Writ Petition in High Court is not mentioned in the supplementary show cause filed today. However, along with the supplementary show cause the respondents have produced a copy of order dated 30.08.2007 of Superintendent of Post Offices, Rohtas Division appointing the applicant as GDSBPM, Saukhara B.O. It appears that the applicant has, therefore, himself submitted a letter signed by a few witnesses that he is working as 'Siksha Mitra' and is not interested in the appointment of EDBPM. A

3. Under the present circumstances, the present CCPA has become
~~A notice to alleged contemner is discharged.~~ infructuous. It is disposed of as such. No order as to costs.


[Sadhna Srivastava]/M[J]


[Shankar Prasad]/M[A]

srk.